

COMMISSIONER OF SALES TAX, MAHARASHTRA STATE, MUMBAI
GST Bhavan, Mazgaon, Mumbai 400010, dated the 5th June 2018.

NOTIFICATION

MAHARASHTRA VALUE ADDED TAX ACT, 2002

No. VAT/AMD-2018/1B/ADM-8.- In exercise of the powers conferred by sub-rule (2) of Rule 17A of the Maharashtra Value Added Tax Rules, 2005 (hereinafter referred to as "principal Rules") the Commissioner of Sales Tax, Maharashtra State, hereby, amends with effect from the 1st April 2018, the Notification No. VAT/AMD-1009/1B/Adm-6 dated 26th August 2009, as follows namely:-

For the Form-704, appended to the principal Rules, the following form shall be substituted namely,-

"FORM – 704

(See rule 65 and sub-rule (1) and (2) of rule 17A)

Audit report under section 61 of the Maharashtra Value Added Tax Act, 2002.

INSTRUCTIONS

(Please read the instructions carefully before preparing the report)		
1. Any audit report filed on or after 1st April 2018 shall be in this form.		
2. The Audit report is to be submitted by all the dealers to whom the provisions of Section 61 of the MVAT Act, 2002 apply. Non-filing of audit report within prescribed time is an offence.		
3. This audit report is divided in two parts, which are as under:-		
Sr. No.	Part	Particulars
A		Statement of submission
B	Part-1	is related to verification and certification, computation of tax liability and recommendations to the dealer.
C	Part-2	is about the various Schedules and Annexures.
Relevant Schedules applicable, as per type of return:		
Sr.	Type of return filed	Relevant Schedule
A	Form 231	Schedule I
B	Form 232	Schedule II
C	Form 233	Schedule III
D	Form 234	Schedule IV
E	Form 235	Schedule V
F	Form III E (CST)	Schedule VI
G	Dealer filing different types of returns (as mentioned in Sr. No. A to E above)	Different combinations of Schedules as applicable depending upon the types of returns filed.
4. Instructions for filling information in the return(s) remain applicable for respective items of the schedules. If, while filing returns, these instructions have not been followed, it should be ensured that they are followed while preparing the audit report. In other words use schedule as is applicable.		
5. Fill the applicable portion of 1 (A), 1 (B) and 1(C) of Part 1. If 1 (A) is filled then 1(B) and 1(C) should not be opted. In case 1(B) is opted then 1 (A) and 1 (C) should not be opted. In case 1 (C) is opted then 1 (A) and 1(B) should not be opted. If this instruction is not followed then the error message appears as "Please Check and Enter Box Nos 1(A), 1(B), 1(C)".		

6. Negative certification, if any is to be incorporated with reasons, at Sr. No a to p , in Para-3 of Part-1 and should correspond to the relevant certificate. Further, the auditor's remarks are to be included at Para 5 of Part-1 and qualifications having the impact on the tax liability in brief, wherever applicable.
7. Tax liability under the MVAT Act, 2002 and the CST Act, 1956 should be computed respectively in Table 2 and Table 3 of Part 1.
8. Where dealer is required to maintain the records about the sales, purchases, imports and exports under Central Excise Act, 1944, the Customs Act, 1962 or under the State Excise Act, 1949 in such cases the auditor should invariably correlate the details of sales, purchases, imports and exports disclosed under the said Acts and disclosed under MVAT Act, 2002. Any material difference noticed should be reported at Para 5 of Part-1 accordingly.
9. The difference between amount as per returns and amount as per audit, gets calculated in respective Schedules which are filled by the dealer.
10. In annexure A -details of amount of tax paid as per returns /challan under the MVAT Act and interest paid u/s 30(2) are to be filled. The details of refund adjustment order issued and amount adjusted against the tax payable for the period under audit are also to be filled in this annexure.
11. In annexure B - details of amount of tax paid as per returns /challan and interest paid under section 9(2A) of CST Act are to be filled. The details of refund adjustment order issued and amount adjusted against the tax payable for the period under audit are also to be filled in this annexure.
12. In annexure C(N) -details of tax deducted at source certificates received by the dealer are to be filled.
13. In annexure D(N) - details of tax deducted at source certificates issued by the dealer are to be filled.
14. In Annexure D1 - details of tax collected at source certificates received by the dealer are to be filled.
15. In annexure E -details of purchases on which the set-off is claimed by the dealer are to be filled. The details regarding set-off on capital assets, non-admissibility of set-off under rule 54, reduction of set-off under rule 53 etc. are to be filled in this annexure. <i>Section-1:-Total tax paid,purchases effected from unregistered dealer during the period under audit (including capital assets) and total purchase tax paid-</i> (purchases of cotton and oilseeds from un registered dealer as per section 6A and 6B)
16. In annexure F(N) - details about stocks, assets, receipt, turnover of sales and purchases as per profit and loss account, non-sales income, out of Maharashtra purchases which are capitalized. Also, the credits availed in Tran-1 of MGST ACT, 2017 need to be filled.
17. In annexure G(N) - details about declarations or certificates received and not received under the Central Sales Tax Act, 1956 is to be filled. TIN of the customer should be filled in applicable cases.
18. The tax liability as per annexure G (N), if any, gets reflected in figure as per audit row (xi) of Table-3 of Para-4 of Part-1.
19. The sale annexure -is for filling in the information of customer wise local and OMS sales.
20. The purchase annexure - is for filling in the information of local and OMS supplier wise purchases.
21. In annexure H(N) - determination of gross turnover of sales and purchases along with reconciliation with profit and loss account, trial balance/ sales and purchase register.
22. A sheet is provided in the beginning by the name "Letter of Submission". It is provided for dealer's statement regarding submission of the Form-704 and acceptance of auditor's recommendations. It is to be submitted to the prescribed authority alongwith acknowledgment of Form-704.
23. In case of annexure after pressing the button for validation only one error appears at a time. After correcting the same next error appears. Errors in annexure can be avoided if the rows in which information is to be filled are completely filled.
24. An acknowledgment will be generated in case of successful uploading of this audit report. It will show the transaction Id and date of uploading along with some other fields. The dealer is required to submit a print of this acknowledgment to the nodal officer.
25. Unless the dealer submits signed acknowledgment on or before the date mentioned in the trade circular, the audit report even if electronically uploaded on or before the date mentioned in the trade circular, shall not be deemed to be filed.

26. It is mandatory for the auditor to visit the principal place of business and the place where major business activities are carried out before the date of furnishing of audit report to the dealer.
27. It is mandatory to fill Part 1 and the applicable schedules and annexure. An option is available at the top right hand corner of each schedule to choose whether it is applicable. The option is named as "Applicable" and allows option to select " Yes or No ". It is mandatory to select " Yes " in case of applicable schedule and " No " in case of non-applicable schedules. Once a dealer selects the option " No " then he shall not enter any information in the schedules for which the option selected is " No ".
28. The annexure which are not applicable should be left blank.
29. It is mandatory to fill all the cells of Part 1 and Annexure F(N). In case any field or box is not applicable, '0' (zero) in numerical fields and 'N.A.' in text fields should be entered.
30. In all the Schedules and Annexure it is mandatory to fill applicable rows completely i.e. if one cell in a row is filled then it is mandatory to fill all the cells in that row.
31. Wherever the words "Please Specify" appear it is necessary to specify the description.
32. The green and shaded fields are non-enterable. The green fields have been given formulas and are auto filled.
33. Most of the fields of Part 1 are auto filled, once the Annexure and the Schedules are filled. Hence it is advised to fill Form 704 in the order:- First Annexure A to H(N) then, Schedules I to VI then Part I and lastly submission.
34. After validating any sheet i.e after the validation button is pressed , the error sheet shows only the errors in that particular sheet. After pressing the validation button in Part I , errors in entire form are shown. After successfully validating the Part I, -Rem.txt file will be generated and gets saved in My Documents. The dealer may upload this file after logging on to www.mahagst.gov.in under his login Id and password for e-services.
35. Do not copy and paste data in Form 704. It may corrupt the Form 704 and may not be get validated.
36. Do not enter in cell - Transaction Id - of Letter of Submission as - ST-REQ. Keep the field blank while validating form 704, as Transaction Id is generated only after successful uploading of form 704 and not before that. After successful uploading of form 704, Transaction Id should be entered in letter of submission, before taking print of the same, so as to submit to the Sales Tax Department.
37. Part 1 is mostly auto filled. Fill the relevant Form 704 Schedules and Annexures completely.
38. For any query in e filing of Form 704 please send email at e704help@gmail.com along with Form 704 filled by you, screen shot of error, brief description of error and your contact number.

Statement of submission of audit report in Form-704									
1	I,								
	of M/s.								
	holder of TIN		V		C	hereby certify that the			
	accounts have been duly audited		From			To			
	for the period								
	by	under the provisions of section 61 of Maharashtra Value Added Tax Act, 2002 and have received audit report in Form-704							
certified by			of the firm						
2	Acceptance of auditor's recommendations by the dealer :								
	S r.No	Particulars	Auditor's recommendations		Accepted amount				
			VAT (Rs)	CST (Rs)	VAT (Rs)		CST (Rs)		

	i)	Pay additional tax liability of Rs.				
	ii)	Pay back excess refund received of Rs.				
	iii)	Claim additional refund of Rs.				
	iv)	Reduce the claim of refund of Rs.				
	v)	Reduce tax liability of Rs.				
	vi)	Revise closing balance of CQB of Rs.				
	vii)	Pay interest under section 30(2) of Rs.				
	viii)	Pay interest under-section 30(4) of Rs.				
3	Reasons for non-acceptance:					

4	*As a result of the report of audit under section 61, I have paid as follows.					
	ACT	Challan CIN No	Amount (Rs)	Payment date	Name of the bank	Branch name
	VAT					
	CST					
5	I hereby acknowledge that the said audit report has been uploaded by me on					
	website www.mahgst.gov.in under the Transaction Id					
	Date of filing of audit report	Date	Month	Year		
	Name & signature of the authorized person					
	Designation			Mobile No		
	Email id			Place		
*Applicable only if the auditor's recommendations are accepted fully/partly and revised return is filed and payment of the tax/interest is made as per the auditor's advice.						

FORM - 704						
(See rule 65 and sub-rule (1) and (2) of rule 17A)						
Audit report under section 61 of the Maharashtra Value Added Tax Act, 2002.						
PART -1						
Location of the sales tax office having jurisdiction on the dealer					Select from dropdown	
Audit report and certification						
Period of audit		From			TO	
1	The audit of M/s					
	holder of Tax Payer Identification Number -----under the Maharashtra Value Added Tax Act, 2002 (hereinafter referred to as" the MVAT Act")					
	and Tax Payer Identification Number----- under the Central Sales Tax Act, 1956 (hereinafter referred to as"the CST Act")					

	is conducted by (*) me/us (Chartered accountants/cost accountant) in pursuance of the section 61 of the MVAT Act.	
1(A)	The Tax Audit under the provisions of the Income Tax Act, 1961 was conducted by (*) me/us/ M/s -----	
	Chartered Accountants. We have taken on record Tax Audit Report dated -----	
a)	alongwith all the annexures to those reports and copies each of the audited (*) Profit And Loss Account / Income And Expenditure Account for the year ended on	
b)	The audited balance sheet as at -----	
1(B)	The Tax Audit of the dealer under the provisions of the Income Tax Act, 1961 has not been conducted but the Statutory audit is conducted under ----- Act.	
	Therefore, we have obtained the Audit Report, Balance Sheet as at -----	
	and the Profit and Loss Account/Income and Expenditure A/c for the financial year ended on-----	
1(C)	The dealers books of account are not audited under any statute. Therefore, we have obtained the Balance Sheet as at -----	
	and the Profit and Loss Account/Income and Expenditure A/c for the financial year ended on----- duly certified by the dealer.	
	Maintenance of books of accounts, sales tax related records and preparation of financial statements are the responsibilities of the entity's management. Our responsibility is to express an opinion on their sales tax related records based on our audit. We have conducted our audit in accordance with the standard auditing principles generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the sales tax related records and financial statements are free from material mis-statement(s). The audit includes examining, on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates by management as well as evaluating the overall financial statements presentation. We believe that our audit provides a reasonable basis for our opinion.	
2(A)	I/we have verified correctness of the tax liability of the dealer in respect of below mentioned sales tax returns.	
TABLE-1		
Sr. No.	Particulars	
1	Dealer is required to file returns (Select appropriate box)	
2	Dealer has filed all the returns as per given periodicity.	
3	Dealer has maintained stock register.	
4	Returns verified (Please select the appropriate box)	
(a)(i)	Returns under the Maharashtra Value Added Tax Act, 2002	
(ii)	Return in Form 405 or 424 or 424Aor 423	
(b)	Returns under the Central Sales Tax Act, 1956.	
(i)	The dealer has filed returns only for the period in which there is inter-State sales or sales u/s. 5	
(ii)	Since there are no Inter-State sales or sales u/s. 5 in other periods, the dealer has/has not filed returns for such periods.	
2(B)	Subject to my/our remarks about non-compliance, shortcomings and deficiencies in the returns filed and tax liability computed and presented in respective schedules and Para-4 of this Part, I/We certify that,-	

a)	I/We have obtained all the information and explanations, which to the best of my/our knowledge and belief, were necessary for the purposes of the audit.								
	I/We have read and followed the instructions for preparation of this audit report. Considering the nature of business of the dealer and the form in which the dealer is expected to file return(s), I/we have given the information as required in Part- 2 in Schedule(s) along with the applicable annexures.								
b)	The Schedule(s) and Annexures applicable for the dealer are	Schedule-I		Schedule-II		Schedule-III		Schedule-IV	
		Schedule-V		Schedule-VI					
		Annexure-A		Annexure-B		Annexure-C(N)		Annexure-D(N)	
		Annexure-D1		Annexure-E		Annexure-F(N)		Annexure G(N)	
		Annexure H(N)		Sale Annexure		Purchase Annexure			
c)	The books of account and other sales tax related records and registers maintained by the dealer alongwith sales and purchase invoices as also cash memos and other necessary documents are sufficient for computation of the tax liability under the MVAT Act and the CST Act and the gross turnover of sales and purchases, determined by us, includes all the transactions of sales and purchases concluded during the period under audit.								
d)	On the basis of an information available on the website of the department the period under audit involves no issue in the case of this dealer in which a decision against the State Government or the Commissioner was delivered by the Tribunal and the reference and/or appeal therein is pending before appropriate forum except detailed in table 7 herein below, if applicable.								
e)	The adjustment to turnover of sales and or purchases is based on entries made in the books of account during the period under audit and same are supported by necessary documents.								
f)	The deductions claimed from the gross turnover of sales and other adjustments thereto including deduction on account of goods return, adjustments on account of discounts as also debit/credit notes issued or received on account of other reasons, are supported by necessary documents and are in conformity with the provisions of the relevant Act.								
g)	Considering the schedule and entry wise classification of goods sold, classification of exempted sales, sales at reduced rates are correct. The tax leviable on sales is properly computed by applying applicable rate of tax and/or composition tax.								
h)	Computation of set-off admissible in respect of purchases made during the period under Audit and adjustments thereto are correct. While ascertaining the correctness, *I/We have taken into account the factors such as goods returned, adjustments on account of discounts as also debit /credit notes issued or received on account of other reasons and these claims and adjustments are supported by necessary documents. The Set-off is worked out only on the basis of tax invoices in respect of the purchases.								
i)	Wherever the dealer has claimed sales against the declarations or certificates; except pending declarations or certificates as given in annexure-G(N), all such declarations and certificates are produced before me. I/we have verified the same and they are in conformity of the provisions related thereto.								
j)	Computation of cumulative quantum of benefits (CQB), wherever applicable, is in conformity with the provisions of the Act in this regard.								
k)	The records related to the receipts and dispatches of goods are correct and properly maintained.								
l)	The tax invoices in respect of sales are in conformity with the provisions of law.								
m)	The Bank statements have been examined by *me/us and they are fully reflected in the books of account.								

n)	*I/we certify that *I/we have visited the principal place of business or a place of business from where major business activity is conducted by the dealer. The dealer is conducting his business from the place/places of business declared by him as his principal place of business/and the additional place of business.
o)	Due professional care has been exercised while auditing the business and based on my/our observations of the business processes and practices, stock of inventory and books of account maintained by the dealer, I/we fairly conclude that, sales tax related records of the dealer reflects true and fair view of the volume and size of the business for period under audit.
p)	I have verified that the purchases effected by the dealer in respect SEZ Unit of the dealer are used in the said Unit.

3. Out of the aforesaid certificates; the following certificates are negative for the reasons given hereunder or be read with the following information :

(a)	
(b)	
(c)	
(d)	
(e)	
(f)	
(g)	
(h)	
(i)	
(j)	
(k)	
(l)	
(m)	
(n)	
(o)	
(p)	

4 COMPUTATION OF TAX LIABILITY AND RECOMMENDATIONS

TABLE-2

UNDER MAHARASHTRA VALUE ADDED TAX ACT, 2002

Sr. No.	Particulars	Amount as per returns (Rs.)	Amount as determined after audit (Rs.)	Difference (Rs.)
i)	Gross turnover of sales, including taxes as well as turnover of non-sales transactions like value of branch transfers/ consignment transfers and job work charges			
ii)	Less:- Total allowable deductions			
iii)	Balance net turnover liable for tax			
iv)	Tax leviable under the M.V.A.T. Act, 2002			
v)	Excess collection under M.V.A.T. Act, 2002			
vi)	Less: Refund available on account of following:			
(a)	Set-off claimed:			
(b)	Amount of tax paid under MVAT Act (including interest and RAO)(As per annexure A)			

(c)	Refund of tax deduction at source/tax collected at source(As per annexure C(N))/annexure D1)			
(d)	Any other (please specify)			
vii)	Total refund [(a) to (d) above] available			
viii)	Add/Less:- Any other (please specify)			
ix)	Total amount payable			
	Total amount refundable			
x)	Less: Total amount of tax deferred			
xi)	Less : Refund adjusted for payment of tax payable under the Central Sales Tax Act, 1956			
xii)	Less: Refund carried forward to subsequent tax period			
xiii)	Less : Refund already granted to dealer			
xiv)	Balance tax payable			
	Balance refundable			
xv)	Add : Interest u/s 30(2)			
xvi)	Add : Interest u/s 30 (4)			
xvii)	Total amount payable			
	Total amount refundable.			

TABLE-3

UNDER CENTRAL SALES TAX ACT, 1956

Sr. No.	Particulars	Amount as per returns (Rs.)	Amount as determined after audit (Rs.)	Difference (Rs.)
i)	Gross turnover of sales (as per Sch. VI)			
ii)	Less:- Total deductions available			
iii)	Balance net turnover liable for tax			
iv)	CST leviable under the Central Sales Tax Act, 1956 subject to production of declarations listed in annexure-G(N).			
v)	Less:			
(a)	Amount of tax deferred			
(b)	Amount of tax paid under the CST Act (including interest and RAO)(As per annexure B)			
(c)	MVAT refund adjusted (if any)			
vi)	Add/Less : Any other (Please specify)			

vii)	Balance of tax payable			
	Balance of refundable			
viii)	Add:			
(a)	Interest u/s 9(2) read with section 30(2) of MVAT Act.			
(b)	Add: Interest u/s 9(2) read with section 30 (4) of MVAT Act.			
ix)	Total dues payable			
	Total amount refundable			
x)	Excess central sales tax collection			
xi)	Differential CST liability for not received declaration as worked out in annexure-G(N).			

TABLE-4

CUMULATIVE QUANTUM OF BENEFITS AVAILED

Sr. No.	Particulars	Amount as per returns (Rs.)	Amount as determined after audit (Rs.)	Difference (Rs.)
i)	Under the Maharashtra Value Added Tax Act, 2002.			
ii)	Under the Central Sales Tax Act, 1956			
	Total			

TABLE-5

Classification of additional dues with calculation of tax and interest thereon

Sr. No.	Reasons for additional dues (Tax)	Additional dues	
		VAT Amount (Rs)	CST Amount (Rs)
1	Difference in taxable turnover		
2	Disallowance of branch/consignment transfers		
3	Disallowance of Inter-State sales or sales under section 6 (2) of CST Act.		
4	Disallowance of high-seas sales		
5	Additional tax liability on account of non-production of declarations and certificates.		
6	Computation of tax at wrong rate		
7	Excess claim of set-off or refund.		
8	Disallowance of other non-admissible claims. (Please specify)		
(a)			
(b)			
9	TOTAL DUES PAYABLE		
10	Amount of interest payable (To be calculated from due date to the date of Audit)		
11	Total amount payable		

5. Qualifications or remarks having impact on the tax liability :-

(a)	
(b)	
(c)	
(d)	
(e)	

6. Dealer has been recommended to:-			
TABLE- 6			
Sr. No.	Particulars	MVAT (Rs.)	CST (Rs.)
i)	Pay additional tax liability of amount Rs.		
ii)	Pay back excess refund received of amount Rs.		
iii)	Claim additional refund of amount Rs.		
iv)	Reduce the claim of refund of amount Rs.		
v)	Reduce tax liability of amount Rs.		
vi)	Revise closing balance of CQB of amount Rs.		
vii)	Pay interest under section 30(2) of amount Rs.		
viii)	Pay interest under section 30(4) of amount Rs.		
7. A similar issue is involved in the case of dealer under audit, where a decision against the State Government or the Commissioner was given by the Tribunal and the reference/appeal is pending before appropriate forum in the case of following dealer(s) which is/are appearing in the list of pending reference(s)/appeal(s) kept on website of the department.			
Sr. No.	Reference/Appeal number	Name of the Dealer	
Signature of Chartered Accountant / Cost Accountant		Date of signing the audit report in Form 704	
Name of the auditor			
Membership number			
Name of the auditing Firm			
Registration number of the auditing Firm			
Address of the auditor			
Email Id of the auditor			
Mobile Numbers of the auditor			
Landline Numbers of the auditor			

AUDIT REPORT FORM – 704 PART-2 SCHEDULE-I							
TIN		PERIOD	FROM		TO		
1.	Gross turnover of sales for the year						
a)	Aggregate turnover considered under The Maharashtra Goods and Services Tax Act,2017						
2	Computation of net turnover of sales liable to tax						
	Particulars	As per return	As per audit	Difference			
a)	Gross turnover of sales including, taxes as well as turnover of non- sales transactions like value of branch/ consignment transfers , job work charges etc.						
b)	Less:- Turnover of sales (including taxes thereon) including Inter-State consignment transfers and branch transfers covered under Schedule IV						
c)	Balance :- Turnover considered under this Form (a-b)						
d)	Add:-Value of goods return including reduction of sale price on account of rate difference and discount claimed but not confirmed by buyer. (Net taxable turnover with tax collected separately)						
e)	Less:-Value of goods return within State for this period excluding taxable turnover with tax						
f)	Less:- Credit note, price on account of rate difference and discount within State for this period excluding taxable turnover with tax						
g)	Value of goods return including reduction of sale price on account of rate difference and discount confirmed by buyer (Net taxable turnover with tax collected separately)						
h)	Less:-Net tax amount (Tax included in sales shown in (c) above						
i)	Less:- Total value in which tax is not collected separately						
j)	Less:-Value of branch transfers / consignment transfers within the State if tax is paid by an agent						
k)	Less:-Sales u/s 8(1) i.e. Inter-State sales including central sales tax, sales in the course of imports, exports and value of branch transfers/ consignment transfers outside the State						
l)	Less:-Sales of tax-free goods specified in Schedule "A" of MVAT Act						
m)	Less:-Sales of taxable goods fully exempted u/s 41 and u/s 8 other than sales u/s 8(1) & covered in Box 2(k)						
n)	Less:-Labour charges/job work charges						
o)	Less:-Other allowable deductions						
p)	Less:- Deduction u/s 3(2)						
q)	Balance: Net turnover of sales liable to tax [(c+d)-(h+i+j+k+l+m+n+o+p)-(e+f)]						
3	Computation of sales tax collected separately under the MVAT Act						
	LESS						
	Value of goods return including reduction of sale price on account of rate difference and discount						
		As per returns		As per audit		Difference	
	Rate of tax	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	in Tax amount	
a							
b							
c							

d						
e						
f						
g						
h						
i						
j						
k						
l						
m						
A	Sub total (Total of a to m)					
n						
o						
p						
q						
r						
s						
t						
u						
v						
w						
x						
y						
z						
B	Sub total (Total of n to z)					
C	Total (A-B)					
4	Sales tax collected in excess of the amount tax payable	As per returns		As per audit	Difference (Rs.)	
5	Computation of sales tax payable in respect of sales effected inclusive of tax under the MVAT Act LESS Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of tax	As per returns		As per audit		Difference intax amount
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
h						
i						
j						

A	Sub total (Total of a to j)				
k					
l					
m					
n					
o					
p					
q					
r					
s					
t					
B	Sub total (Total of k to t)				
C	Total (A-B)				
6	Computation of purchases eligible for set-off				
	Particulars	As per returns	As per audit	Difference	
a)	Total turnover of purchases including taxes, value of branch transfers/ consignment transfers received and labour/ job work charges				
b)	Less:- Turnover of purchases covered under Schedule IV				
c)	Balance:- Turnover of purchases considered in this Schedule (a-b)				
d)	Less:-Value of goods return, reduction of purchase price for this period excluding within State taxable turnover with tax paid separately.				
e)	Less:- Reduction of purchase price on account of rate difference and discount for this period excluding within State taxable turnover with tax paid separately.				
f)	Less:-Imports (Direct imports)				
g)	Less:-Imports (High seas purchases)				
h)	Less:- Inter-state purchases of taxable goods against certificate in Form 'H'				
i)	Less:-Within the State purchases of taxable goods against certificate in Form 'H'				
j)	Less:-Inter-State purchases (Excluding purchases against any certificate and declaration in form C,H,F,I)				
k)	Less:-Inter-State branch / consignment transfers received				
l)	Less:- Inter-state purchases of taxable goods against declaration in Form 'C'				
m)	Less:-Within the State purchases of taxable goods against declaration in Form 'C'				
n)	Less:- Within the State branch transfers /consignment transfers received where tax is to be paid by an agent				
o)	Less:-Within the State purchases of taxable goods from un-registered dealers				
p)	Less:- Inter-State purchases of taxable goods against declaration in Form 'I'				
q)	Less:-Within the State purchases of taxable goods which are fully exempted from tax u/s 41 and u/s 8 but not covered u/s 8(1)				
r)	Less:-Within the State purchases of tax-free goods				

	specified in Schedule "A"					
s)	Less:- Within the State labour job/ labour charges paid					
t)	Less:- Within the State other allowable deductions, if any					
u)	Less:-Within the State purchases of taxable goods from registered dealers where tax is not collected separately (Inclusive of tax)					
v)	Less:- Within the State purchases of taxable goods purchased from composition dealer u/s 42(1), (2)					
w)	Less:- Deduction u/s 3(2)					
x)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off [c-(d+e+f+g+h+i+j+k+l+m+n+o+p+q+r+s+t+u+v+w)]					
7	Computation of purchase tax payable on the purchases effected during this period					
	Rate of tax	As per returns		As per audit		Difference in tax amount
		Net turnover of purchases liable for tax	Tax amount	Net turnover of purchases liable for tax	Tax amount	
a)						
b)						
c)						
d)						
e)						
f)						
g)						
	Total					
8	Tax rate wise breakup of within State purchases from registered dealers eligible for set-off as per box 6 (x) LESS					
	Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of Tax	As per returns		As per audit		Difference in tax amount
		Net turnover of purchases eligible for set -off	Tax amount	Net turnover of purchases eligible for set -off	Tax amount	
a						
b						
c						
d						
e						
f						
g						
h						
i						
A	Sub total (Total of a to i)					
j						
k						
l						
m						
n						
o						

p						
q						
r						
B	Sub total (Total of j to r)					
C	Total (A-B)					
9	Computation of set-off claimed					
	Particulars	As per return		As per audit		Difference in tax amount
		Purchase value (Rs.)	Tax amount (Rs.)	Purchase value (Rs.)	Tax amount (Rs.)	
a)	Within the State purchases of taxable goods from registered/ unregistered dealers eligible for set-off as per box 7 and 8					
b)	Less:- Set-off denial on account of purchases from dealer whoseregistration certificate is cancelled or composition dealer					
c)	Less: Amount of set-off not admissible u/r 52A					
c1)	Less: Amount of set-off not admissible u/r 52B					
d)	Less: Reduction u/r 53 in the amount of set-off of the corresponding purchase price of (Sch. B, C, D & E or Sch. B from 1.7.2017) goods	Capital Assets				
		Other than Capital Assets				
e)	Less: Denial in the amount of set-off u/r 54 of the correspondi ng purchase price	Capital Assets				
		Other than Capital Assets				
f)	Less:-Within the State purchases of taxable goods from	Capital Assets				
		Other than Capital				

	registered dealers under MVAT Act, 2002 and set-off not claimed.	Assets					
g)	Less:- Within the State purchases of Capital Asset from registered dealer set-off withheld for staggered manner						
h)	Set-off available for the period of this period [a-(b+c+c1+d+e+f+g)]						
i)	Add:- Allowance of set-off reversed	Capital Assets					
		Other than Capital Assets					
j)	Less:- Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above i	Capital Assets (with staggered set off)					
		Other than Capital Assets					
k)	Add:- Allowance of set-off not claimed on goods return						
l)	Total set-off admissible for the period						

10	Computation of tax payable			
	Particulars	As per Return	As per Audit	Difference
A	Aggregate of refund available for the period covered			
a)	Set-off admissible as per box 9 (l)			
b)	Refund brought forward from previous period			
c)	Amount already paid (As per annexure A)			
d)	Refund if any , as per Schedule IV, to be adjusted against the liability as per Schedule I			
e)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002			
f)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987			
g)	Amount of tax collected at source u/s 31A			
h)	Refund adjustment order amount (As per annexure A)			
i)	Total available refund (a+b+c+d+e+f+g+h)			
B	Total tax payable and adjustment of CST/ET payable against available refund			
a)	Sales tax payable as per box 3 + sales tax payable as per box 5 + purchase tax payable as per box 7			
b)	Adjustment on account of MVAT payable, if any as per Schedule IV against refund as per Schedule I			
c)	Adjustment on account of CST payable for this period			

d)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002			
e)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987			
f)	Amount of tax collected in excess of the amount of sales tax payable if any (as per box 4)			
g)	Interest Payable			
h)	Late Fee Payable			
i)	Add: Reversal on account of excess set-off claimed	Capital Assets		
		Other than Capital Assets		
j)	Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above (i)	Capital Assets (with staggered set off)		
		Other than Capital Assets		
k)	Balance: Refund =[10A(i)-(10B(a)+10B(b)+10B(c)+10B(d)+ 10B(e)+ 10B(f)+ 10B(g)+10B(h)+10B(j))]			
l)	Balance Amount payable = [10B(a)+10B(b)+10B(c)+10B(d)+10B(e)+10B(f)+ 10 B(g)+10B(h)+10B(j) -10A(i)]			
C	Utilisation of refund as per box 10B(k)			
a)	Refund carried forward to subsequent tax period			
b)	Refund carried forward to Form GST TRAN-1of MGST Act,2017			
c)	Refund claimed in this period (Box10 B(k) - Box10C(a))or (Box10 B(k)-Box10 C (b))			
D	Tax payable			
a)	Total amount payable as per box 10B(l)			

**AUDIT REPORT
FORM - 704**

**PART-2
SCHEDULE-II**

TIN	PERIOD	FROM	TO
1	Class of composition dealer (Please select one or more box, as applicable)		
	Retailer	Yes/No	
	Restaurant, Club, Caterer etc.	Yes/No	
	Baker	Yes/No	
	Second hand motor vehicles dealer	Yes/No	
2	Gross turnover of sales for the year		
a)	Aggregate turnover considered under The Maharashtra Goods and Services Tax Act,2017		
3	Computation of net turnover of sales liable to composition (Please fill in one or more as applicable)		
	Particulars	As per return	As per audit
			Difference

a)	Gross turnover of sales, including taxes as well as turnover of non-sales transactions like value of branch transfers/ consignment transfers and job work charges					
b)	Less: - Turnover of sales (including taxes thereon) including Inter-State consignments and branch transfers covered under Schedule I, III, IV or V					
c)	Balance:- Turnover considered under this Schedule (a-b)					
4	RETAILER					
a)	Total turnover of sales					
b)	Less:-Turnover of sales of goods excluded from the composition scheme					
c)	Less:-Other allowable reductions/ deductions					
d)	Net turnover of sales liable to tax under composition option scheme [a-b-c]					
5	RESTAURANT, CLUB, CATERER ETC					
a)	Total turnover of sales					
6	BAKER					
a)	Total turnover of sales					
7	SECOND HAND MOTOR VEHICLES DEALER					
a)	Total turnover of sales					
b)	Less: Allowable reductions/deductions					
c)	Balance: Net turnover of sales, liable to tax under composition option (a-b)					
8	Total turnover of sales liable to tax under composition option [4(d) +5(a) +6(a) +7(c)]					
a)	Less: Deduction u/s 3(2)					
b)	Balance: Net turnover sales liable to tax (a-b)					
9	Computation of tax payable under the MVAT Act					
	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Net turnover of sales (Rs.)	Tax amount (Rs.)	Net turnover of sales (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
A	Sub-total (Total of a to g)					

h					
i					
j					
k					
l					
m					
n					
B	Sub-total (Total of h to n)				
C	Total (A - B)				
10	Computation of purchases eligible for set-off				
	Particulars	As per returns	As per audit	Difference	
a)	Total turnover of purchases including taxes, value of branch transfers / consignment transfers received and Labour/ job work charges				
b)	Less:- Turnover of purchases covered under other Schedule				
c)	Balance:- Turnover of purchases considered in this Schedule (a-b)				
d)	Less:-Value of goods return, reduction of purchase price for this period excluding within State taxable turnover with tax paid separately.				
e)	Less: - Reduction of purchase price on account of rate difference and discount for this period excluding within State taxable turnover with tax paid separately.				
f)	Less:-Imports (Direct Imports)				
g)	Less:-Imports (High seas purchases)				
h)	Less:- Inter-State purchases of taxable goods against certificate in Form 'H'				
i)	Less:- Within the State purchases of taxable goods against certificate in Form 'H'				
j)	Less:-Inter-State purchases (Excluding purchases against any certificate and declaration in form C,H,F,I)				
k)	Less:-Inter-State branch transfers /consignment transfers received				
l)	Less:- Inter-State purchases of taxable goods against declaration in Form 'C'				
m)	Less:- Within the State purchases of taxable goods against declaration in Form 'C'				

n)	Less:-Within the State branch transfers /consignment transfers received where tax is to be paid by an agent			
o)	Less:-Purchases of taxable goods from un-registered dealers			
p)	Less:- Inter-State purchases of taxable goods against declaration in Form 'I'			
q)	Less:-Within the State purchases of taxable goods fully exempted from tax u/s 8 other than purchases u/s 8(1)			
r)	Less:-Within the State purchases of tax-free goods specified in schedule "A"			
s)	Less:- Within the State labour job/ labour charges paid			
t)	Less:- Within the State other allowable deductions, if any			
u)	Less:-Within the State purchases of taxable goods from registered dealers where tax is not collected separately (Inclusive of tax)			
v)	Less:- Within the State purchases of taxable goods purchased from composition dealer u/s 42(1), (2)			
w)	Less:- Deduction u/s 3(2)			
x)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off [c-(d+e+f+g+h+i+j+k+l+m+n+o+p+q+r+s+t+u+v+w)]			

11 Tax rate wise breakup of within State purchase from registered dealers eligible for set-off as per box 10 (x)
LESS
Value of goods return including reduction of sale price on account of rate difference and discount

	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Net turnover of purchases (Rs.)	Tax amount (Rs.)	Net turnover of purchases (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
A	Sub-total (Total of a to g)					
h						
i						

j						
k						
l						
m						
n						
B	Sub-total (Total of h to n)					
C	Total (A - B)					
12	Computation of set-off claimed in this period					
	Particulars	As per return		As per audit		Difference in tax Amt. (Rs.)
		Purchase value Rs.	Tax Amt.	Purchase value Rs.	Tax Amt.	
a)	Within the State purchases of taxable goods from registered dealers eligible for set-off as per box 11					
b)	Less:- Set-off denial on account of purchases from dealer whoseregistration certificate is cancelled or composition dealer					
c)	Less: Amount of set-off not admissible u/r 52A					
c1)	Less: Amount of set-off not admissible u/r 52B					
d)	Less: Reduction u/r 53 in the amount of set off of the corresponding purchase price of (Sch. B, C, D & E or Sch.B from 1.7.2017) goods	Capital Assets				
		Other than Capital Assets				
e)	Less: Denial in the amount of set-off u/r 54 of the corresponding purchase price	Capital Assets				
		Other than Capital Assets				
f)	Less:-Within the State purchases of taxable goods from registered dealers under MVAT Act, 2002 and set-off not claim.	Capital Assets				
		Other than Capital Assets				
g)	Less:- Within the State purchases of capital asset from registered dealer set off withheld for staggered manner					

h)	Set-off available for this period [a-(b+c+c1+d+e+f+g)]					
i)	Add:- Allowance of excess set-off reversed	Capital Assets				
		Other than Capital Assets				
j)	Less:- Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above i	Capital Assets (with staggered set off)				
		Other than Capital Assets				
k)	Add:- Allowance of set-off not claimed on goods return					
l)	Total set-off admissible for this period					
13	Computation for tax payable					
	Particulars	As per return		As per audit	Difference	
A	Aggregate of refund available for this period					
a)	Set off admissible as per box 12 (l)					
b)	Refund brought forward from previous period					
c)	Amount already paid (As per annexure A)					
d)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002					
e)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987					
f)	Amount of tax collected at source u/s 31A					
g)	Refund adjustment order amount (As per annexure A)					
h)	Total available refund (a+b+c+d+e+f+g)					
B	Total tax payable and adjustment of CST/ET payable against available refund					
a)	Sales tax payable as per box 9					
b)	Adjustment on account of CST payable as per schedule VI for this period					
c)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002					
d)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987					

e)	Amount of Tax collected in excess of the amount of sales tax payable, if any			
f)	Interest payable			
g)	Late fee payable			
h)	Add: Reversal on account of set-off claimed	Capital Assets		
		Other than Capital Assets		
i)	Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above (h)	Capital Assets (with staggered set off)		
		Other than Capital Assets		
j)	Balance: Refund=[13A(h)-(13B(a)+13B(b)+13B(c)+ 13B(d)+ 13B(e)+ 13B(f)+ 13B(g)+13B(i))]			
k)	Balance amount payable=[13B(a)+13B(b)+13B(c)+13B(d)+ 13B(e)+13B(f)+13B(g)+13B(i)- 13A(h)]			
C Utilisation of refund as per box 13B(j)				
a)	Refund carried forward to subsequent tax period			
b)	Refund carried forward to Form GST TRAN-1of MGST Act,2017			
c)	Refund claimed during this period (13 B(j)- 13C(a)) or (13 B(j)- 13 C (b))			
D Tax payable				
a)	Total amount payable as per box 13B(k)			

**AUDIT REPORT
FORM - 704**

**PART-2
SCHEDULE-III**

TIN		Period	From	TO	
1	Business activities (Please select one or more box, as applicable)				
	Execution of works contracts and ongoing works contract, including under composition option	Leasing business	Part of the business activity under composition option (Please tick one or more box, as applicable)		
			Retailer	Restaurant , Club, Caterer etc.	Baker

2	Gross turnover of sales for the year				
a)	Aggregate turnover considered under The Maharashtra Goods and Services Tax Act,2017				
3	Computation of net turnover of sales liable to tax: PART-A				
	Particulars	As per return	As per audit	Difference	
a)	Gross turnover of sales including, taxes as well as turnover of non-sales transactions like value of branch transfer, consignment transfers, job work charges etc.				
b)	Less:- Turnover of sales (including taxes thereon) including Inter-State consignment transfers and branch transfers covered under Schedule IV or V				
c)	Balance :- Turnover considered under this Schedule (a-b)				
d)	Add:- Value of goods return including reduction of sale price on account of rate difference and discount claimed but not confirmed by buyer.(Net taxable turnover with tax collected separately)				
e)	Less:-Value of goods return within State for this period excluding taxable turnover with tax				
f)	Less:- Credit note, price on account of rate difference and discount within State for this period excluding taxable turnover with tax.				
g)	Value of goods return including reduction of sale price on account of rate difference and discount confirmed by buyer (Net taxable turnover with tax collected separately)				
h)	Balance:- Turnover of sales including, taxes as well as turnover of non-sales transactions like value of branch transfer, consignment transfers, job work charges, etc. ((c+d)-(e+ f))				
i)	Turnover of sales under composition scheme(s) , other than works contracts under composition option (Computation of turnover of sales liable to tax to be shown in 5 Part B) Not deducted from (h)				
j)	Turnover of sales under works contracts under composition option (Computation of turnover of sales liable to tax before sub-contractor or principal contractor deduction) Not deducted from (h)				
k)	Turnover of sales (excluding taxes) relating to on-going works contracts (Computation of turnover of sales liable to tax to be shown in 7 Part C) Not deducted from (h)				
l)	Turnover of sales (excluding taxes) relating to on-going leasing contracts (Computation of turnover of sales liable to tax to be shown in 8 Part D) Not deducted from (h)				

m)	Balance: Net turnover of sales including, taxes, as well as turnover of non-sales transactions like branch transfers / consignment transfers and job works charges , etc.(h)-(i+j+k+l)			
n)	Less:-Net tax amount (Tax included in sales shown in (c) above			
o)	Total value in which tax is not collected separately (Inclusive of tax with gross amount) Not deducted from (m)			
p)	Less:-Value of branch transfers/ consignment transfers within the State if the tax is to be paid by an agent			
q)	Less:-Sales u/s 8 (1) i.e. Inter-State sales including central sales tax, sales in the course of imports, exports and value of branch transfers/ consignment transfers outside the State			
r)	Less:- Non-taxable labour and other charges / expenses u/r 58(1), cost of land u/r 58(1A), deduction u/r 58(1B) for execution of works contract			
s)	Less:- Amount paid by way of price for sub-contract where tax is borne by sub-contractor			
t)	Less:- Amount paid by way of price for sub-contract where tax is borne by principal contractor			
u)	Less:-Sales of tax-free goods specified in Schedule "A"			
v)	Less:-Sales of taxable goods fully exempted u/s 41 and u/s. 8 other than sales under section 8(1) and covered in Box 3(q)			
w)	Less:-Labour charges /job work charges			
x)	Less:-Other allowable deductions, if any			
y)	Less:- Deduction under Section 3(2)			
z)	Balance: Net turnover of sales liable to tax [m-(n+p+q+r+s+t+u+v+w+x+y) To be shown in table 3,4,4A,5,6,7,8 9 & 11			

4	Computation of tax under works contracts by way of composition option payable under the MVAT Act LESS Value of goods return including reduction of sale price on account of rate difference and discount
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	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
A	Sub-total (Total of a to d)					
e						

f						
g						
h						
B	Sub-total (Total of e to h)					
C	Total (A-B)					
4A	Computation of tax under works contracts by way of composition (Inclusive of tax)					
Sr. No.	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
D	Sub-total (Total of a to d)					
e						
f						
g						
h						
E	Sub-total (Total of e to h)					
F	Total (D-E)					
G	Grant total (C+F)					
5	Computation of net turnover of sales liable to tax under composition (PART-B)					
	Particulars	As per return	As per audit	Difference		
A	Turnover of sales (excluding taxes) under composition scheme(s) [Same as 3(i)]					
B	RETAILER					
a)	Total turnover of sales					
b)	Less:-Turnover of sales of goods excluded from the composition scheme					
c)	Less:- Allowable deductions, etc.					
d)	Balance: Net turnover of sales liable to tax under composition option [a-(b+c)]					
C	RESTAURANT, CLUB, CATERER ETC					
a)	Total turnover of sales.					
D	BAKER					
a)	Total Turnover of sales					
E	SECOND HAND MOTOR VEHICLES DEALERS					
a)	Total turnover of sales					
b)	Less: Allowable reductions/ deductions					
c)	Balance: Net turnover of sales, liable to tax under composition option (a-b)					
F)	LEASE COMPOSITION DEALER					
a)	Total turnover of sales					
b)	Less: Allowable reductions/ deductions					

c)	Balance: Net turnover of sales, liable to tax under composition option (a-b)			
G)	Total net turnover of sales liable to tax under composition option [5(B) (d) + 5(C) (a) + 5(D) (a) + 5(E) (c) + 5(F)(c)]			

6	Computation of sales tax payable by way of composition other than works contract under the MVAT Act					
	LESS					
	Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Turnover of sales liable to tax	Tax amount	Turnover of sales liable to tax	Tax amount	
	a					
	b					
	c					
	d					
	e					
	f					
	g					
	h					
	i					
	j					
	A	Sub-total(Total of a to j)				
	k					
	l					
	m					
	n					
	o					
	p					
	q					
	r					
	s					
	t					
	B	Sub-total (Total of k to t)				
	C	TOTAL (A-B)				
7	Computation of net turnover of sales relating to on-going works contracts liable to tax under section 96(1)(g) of the MVAT Act 2002 (PART-C)					
	Particulars			As per return (Rs.)	As per audit (Rs.)	Difference (Rs.)
a)	Turnover of sales (excluding tax/composition) relating to on-going work contract during this period [same as box 3(k)]					

b)	Less:-Turnover of sales exempted from tax			
c)	Less:-Deduction u/s 6 of the earlier law			
d)	Less:-Deduction u/s.6A of the earlier law			
e)	Balance: Net turnover of sales liable to tax/ composition [a-(b+c+d)]			
8	Computation of net turnover of sales relating to on-going leasing contracts liable to tax under sec 96(1) (f) of the MVAT Act, 2002 (PART-D)			
	Particulars	As per return (Rs.)	As per audit (Rs.)	Difference (Rs.)
a)	Turnover of sales (excluding taxes) relating to on-going leasing contracts [same as box 3(l)]			
b)	Less: Turnover of sales exempted from tax.			
c)	Balance: Net turnover of sales liable to tax (a-b)			

9	Computation of sales tax collected separately under the MVAT Act as per box 3(z), 7(e), 8(c) LESS Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of Tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Turnover of sales liable to tax	Tax amount	Turnover of sales liable to tax	Tax amount	
a						
b						
c						
d						
e						
f						
g						
h						
i						
A	Sub-total (Total of a to i)					
j						
k						
l						
m						
n						
o						
p						
q						
r						
B	Sub-total (Total of j to r)					
C	Total (A-B)					

	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference (Rs.)
10	Sales tax collected in excess of the amount of tax payable			
11	Computation of sales tax payable in respect of sales effected inclusive of tax under the MVAT Act LESS Value of goods return including reduction of sale price on account of rate difference and discount			
	Rate of Tax	As per returns		Difference in tax amount (Rs.)
		Turnover of sales liable to tax	Tax amount	
		Turnover of sales liable to tax	Tax amount	
a				
b				
c				
d				
e				
f				
g				
h				
i				
j				
A	Sub- total (Total of a to j)			
k				
l				
m				
n				
o				
p				
q				
r				
s				
t				
B	Sub-total (Total of k to t)			
C	Total (A-B)			
12	Computation of purchases eligible for set-off			
	Particulars	As per return	As per audit	Difference
a)	Total turnover of purchases including taxes, value of branch transfers/ consignment transfer received and job work charges			
b)	Less:- Turnover of purchases covered under Schedule IV or V			
c)	Balance:- Turnover of purchases considered in this Schedule (a-b)			

d)	Less:-Value of goods return, reduction of purchase price for period excluding within State taxable turnover with tax paid separately.			
e)	Less: -Reduction of purchase price on account of rate difference and discount for period excluding within the State taxable turnover with tax paid separately.			
f)	Less:-Imports(Direct imports)			
g)	Less:-Imports (High seas purchases)			
h)	Less:- Inter-State purchases of taxable goods against certificate in Form'H'			
i)	Less:- Within the State purchases of taxable goods against certificate in Form'H'			
j)	Less:-Inter-State purchases (Excluding purchases against any certificate and declaration in form C, H, F, I)			
k)	Less:-Inter-State branch/ consignment transfers received			
l)	Less:- Inter-State purchases of taxable goods against declaration in Form'C'			
m)	Less:- Within the State purchases of taxable goods against declaration in Form'C'			
n)	Less:- Within the State branch transfers /consignment transfers received where tax is to be paid by an agent			
o)	Less:-Within the State purchases of taxable goods from un-registered dealers			
p)	Less:- Inter-State purchases of taxable goods against declaration in Form'I'			
q)	Less:-Within the State purchases of taxable goods which are fully exempted from tax u/s 41 and u/s 8 but not covered under section 8(1)			
r)	Less:-Within the State purchases of tax-free goods specified in Schedule "A"			
s)	Less:- Within the State labour job/ labour charges paid			
t)	Less:- Within the State other allowable reductions, if any			
u)	Less:-Within the State purchases of taxable goods from registered dealers where tax is not collected separately (Inclusive of tax)			
v)	Less:- Within the State purchases of taxable goods purchase from composition dealer u/s 42(1), (2)			
w)	Less:- Deduction under Section 3(2)			
x)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off [c-(d+e+f+g+h+i+j+k+l+m+n+o+p+q+r+s+t+u+v+w)]			
13	Computation of purchase tax payable on the purchases effected during this period			
	Rate of tax	As per returns	As per audit	Difference

	Turnover of purchases liable to tax(Rs.)	Tax amount (Rs.)	Turnover of purchases liable to tax (Rs.)	Tax amount (Rs.)	in Tax amount (Rs.)	
a)						
b)						
c)						
d)						
e)						
f)						
	TOTAL					
14	Tax rate wise breakup of within State purchase from registered dealers eligible for set-off as per box 12(x) LESS Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Net turnover of purchases (Rs.)	Tax amount (Rs.)	Net turnover of purchases (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
h						
i						
j						
A	Sub-total (Total of a to j)					
k						
l						
m						
n						
o						
p						
q						
r						
s						
t						
B	Sub-total (Total of k to t)					
C	Total (A-B)					
15	Computation of set-off claimed					

	Particulars	As per return		As per audit		Difference in tax amount
		Purchase value	Tax amount	Purchase value	Tax amount	
a)	Within the State purchases of taxable goods from registered/ un registered dealers eligible for set-off as per Box 13 and 14					
b)	Less:- Set-off denial on account of purchases from dealer whose registration certificate is cancelled or composition dealer					
c)	Less: Amount of Set-off not admissible u/r 52A					
c1	Less: Amount of Set-off not admissible u/r 52B					
d)	Less: Reduction u/r 53 in the amount of set-off of the corresponding purchase price of (Sch. B, C, D & E or Sch.B from 1.7.2017) goods	Capital Asset				
		Other than Capital Assets				
e)	Less: Denial in the amount of set-off u/r 54 of the corresponding purchase price	Capital Asset				
		Other than Capital Assets				
f)	Less:-Within the State purchases of taxable goods from registered dealers under MVAT Act, 2002 and set-off not claimed.	Capital Asset				
		Other than Capital Assets				
g)	Less:- Within the State purchases of capital asset from registered dealer set-off withheld for staggered manner					
h)	Set-off available for this period [a-(b+c+c1+d+e+f+g)]					
i)	Add:- Allowance of	Capital Asset				

	set-off reversed	Other than Capital Assets				
j)	Less:- Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above i	Capital Assets (with staggered Set-off)				
		Other than Capital Assets				
k)	Add: Allowance of set-off not claimed on goods return					
l)	Total set-off admissible for this period					

16 Computation of tax payable

	Particulars	As per return	As per audit	Difference
A	Aggregate of refund available for the period covered under this Schedule			
a)	Set-off admissible as per box 15 (l)			
b)	Refund brought forward from previous period			
c)	Amount already paid (As per annexure A)			
d)	Refund if any, as per Schedule IV/V, to be adjusted against the liability as per Schedule III			
e)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002			
f)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987			
g)	Amount of tax deducted at source u/s 31			
h)	Amount of tax collected at source u/s 31A			
i)	Refund adjustment order amount (As per annexure A)			
j)	Total available refund (a+b+c+d+e+f+g+h+i)			
B	Total tax payable and adjustment of CST/ET payable against available refund			
a)	Sales tax payable as per box 4A(G)+ sales tax payable as per box 6 +sales tax payable as per box 9 + sales tax payable as per box 11+ purchase tax payable as per box 13			
b)	Adjustment on account of MVAT payable, if any as per Schedule IV/V against refund as per Schedule III.			
c)	Adjustment on account of central sales tax payable as per Schedule VI for this period			
d)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002			
e)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987			

f)	Amount of tax collected in excess of the amount of sales tax payable if any (as per box 10)			
g)	Interest payable			
h)	Late fee payable			
i)	Add: Reversal on account of set-off claimed Excess	Capital Assets		
		Other than Capital Assets		
j)	Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above (i)	Capital Assets (with staggered Set-off)		
		Other than Capital Assets		
k)	Balance: Refund =[16A(j)-(16B(a)+16B(b)+16B(c)+16B(d)+ 16B(e)+ 16B(f)+ 16B(g)+16 B(h)+ 16B(j))]			
l)	Balance Amount payable=[16B(a)+16B(b)+16B(c)+ 16B(d)+16B(e)+16 B(f)+ 16 B(g) +16 B(h) +16B(j) -16A(j)]			
C	Utilisation of refund as per box 16B(k)			
a)	Refund carried forward to subsequent tax period			
b)	Refund carried forward to Form GST TRAN-1 of MGST Act,2017			
c)	Refund claimed (Box16 B(k)- Box 16C(a) or (Box16 B(k)- Box 16 C (b))			
D	Tax payable			
d)	Total amount payable as per box 16 B(l)			

AUDIT REPORT				
Form 704				
PART-2				
SCHEDULE-IV				
TIN	PERIOD	FROM	TO	
1	Eligibility Certificate (EC) No.	Certificate of Entitlement (COE) No.	Mode of Incentive	Type of Unit
a)				
b)				
c)				
d)				
2	Gross turnover of sales for the year			

a)	Aggregate turnover considered under The Maharashtra Goods and Services Tax Act,2017			
3	Computation of net turnover of sales liable to tax			
	Particulars	As per return	As per audit	Difference
a)	Gross turnover of sales including, taxes as well as turnover of non-sales transactions like value of branch transfers/consignment Transfers and job work charges etc.			
b)	Less : Turnover of sales (including taxes thereon) including Inter-State consignments and branch transfers covered under Schedule I or III			
c)	Balance:- Turnover of sales including, taxes as well as turnover of non-sales transactions like value of branch transfers/consignment transfers, job work charges etc. [(a)-(b)].			
d)	Add:- Value of goods return including reduction of sale price on account of rate difference and discount claimed but not confirmed by buyer. (Net taxable turnover with tax collected separately)			
e)	Less:-Value of goods return within State for this period excluding taxable turnover with tax			
f)	Less:- Credit note, price on account of rate difference and discount within State for this period excluding taxable turnover with tax.			
g)	Value of goods return including reduction of sale price on account of rate difference and discount confirmed by buyer for this period. (Net taxable turnover with tax collected separately)			
h)	Less:-Net tax amount (Tax included in sales shown in (c) above			

i)	Less:- Total value in which tax is not collected separately. (Inclusive of tax with gross amount)				
j)	Less:-Value of branch transfers / consignment transfers within the State if tax is to be paid by an Agent.				
k)	Less:-Sales u/s 8 (1) i.e. Inter-State sales including central sales tax, sales in the course of imports, exports and value of branch transfers/ consignment transfers outside the State				
l)	Less:-Sales of tax-free goods specified in Schedule "A"				
m)	Less:-Sales of taxable goods fully exempted u/s 8(4) [other than sales u/s 8(1) and shown in box 3(n)]				
n)	Less:-Sales of taxable goods fully exempted u/s 41 and u/s 8 other than sales u/s 8(1) & 8(4) covered in box 3(m)				
o)	Less:- Labour job /labour work charges				
p)	Less:-Other allowable deductions, as per Sale annexure				
q)	Less:- Deduction u/s 3(2)				
r)	Balance:- Net turnover of sales liable to tax [(c+d)-(e+f+g+h+i+j+k+l+m+n+o+p+q)]				
4	Computation of sales tax collected separately under the MVAT Act				
	LESS				
	Value of goods return including reduction of sale price on account of rate difference and discount				
I	Turnover of sales eligible for incentive (Deferment of tax)				
	Rate of tax	As per returns		As per audit	Difference in tax amount
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	
a					
b					
c					
d					
e					
f					
g					
h					
i					
A	Sub-total (Total of a to i)				
j					
k					

l						
m						
n						
o						
p						
q						
r						
B	Sub-total (total of j to r)					
C	Total (A-B)					
II.	Other sales (Turnover of sales non-eligible for incentive)					
	Rate of tax	As per returns		As per audit		Difference in tax amount
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
D	Sub-total (Total of a to g)					
h						
i						
j						
k						
l						
m						
n						
E	Sub-total (Total of h to n)					
F	Total (D-E)					
G	Total (C+F)					
5	Sales tax collected in excess of the amount tax payable	As per returns	As per audit			Difference
6	Computation of sales tax payable in respect of sales effected inclusive of tax under the MVAT Act LESS Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						

e						
f						
g						
h						
A	Sub-total (Total of a to h)					
i						
j						
k						
l						
m						
n						
o						
p						
B	Sub-total (Total of i to p)					
C	Total (A+B)					
7	Computation of purchases eligible for set-off					
	Particulars	As per return	As per audit	Difference		
a)	Total turnover of purchases including taxes, value of branch transfers / consignment transfers received and job work charges					
b)	Less:- Turnover of purchases covered under Schedule I or Schedule III					
c)	Balance turnover of purchases (a-b)					
d)	Less:-Value of goods return, reduction of purchase price for this period excluding within the State taxable turnover with tax paid separately.					
e)	Less:- Reduction of purchase price on account of rate difference and discount for this period excluding within State taxable turnover with tax paid separately.					
f)	Less:-Imports (Direct imports)					
g)	Less:-Imports (High seas purchases)					
h)	Less:- Interstate purchases of taxable goods against certificate in Form 'H'					
i)	Less:-Within the State purchases of taxable goods against certificate in Form 'H'					
j)	Less:-Inter-State purchases (Excluding purchases against any certificate and declaration in form C,H,F,I)					

k)	Less:-Inter-State branch transfer, consignment transfers received			
l)	Less:- Inter-State purchases of taxable goods against declaration in Form 'C'			
m)	Less:-Within the State purchases of taxable goods against declaration in Form 'C'			
n)	Less:-Within the State consignment transfers received if the tax is to be paid by an agent			
o)	Less:-Within the State purchases of taxable goods from un-registered dealers			
p)	Less:- Inter-State purchases of taxable goods against declaration in Form 'I'			
q)	Less:-Within the State purchases of taxable goods which are fully exempted from tax u/s 41 and u/s 8 but not covered under section 8(1)			
r)	Less:-Within the State purchases of tax-free goods specified in Schedule "A"			
s)	Less:- Within the State labour job/ labour charges paid			
t)	Less:-Within the State other allowable deductions, if any			
u)	Less:-Within the State purchases of taxable goods from registered dealers where tax is not collected separately (Inclusive of tax)			
v)	Less:- Within the State purchases of taxable goods purchase from composition dealer u/s 42(1), (2)			
w)	Less:- Deduction u/s 3(2)			
x)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off. [(c-(d+e+f+g+h+i+j+k+l+m+n+o+p+q+r +s+t+u+v+w)]			

8	Computation of purchase tax payable on the purchases effected during this period					
	Rate of tax	As per returns		As per audit		Difference in tax amount
		Turnover of purchases liable to tax (Rs.)	Tax amount (Rs.)	Turnover of purchases liable to tax (Rs.)	Tax amount (Rs.)	
a)						
b)						
c)						

d)						
e)						
Total						
9	Tax rate wise breakup of within State purchases from registered dealers eligible for set-off or refund as per box 7 (x) LESS Value of goods return including reduction of sale price on account of rate difference and discount.					
	Rate of tax	As per returns		As per audit		Difference in tax amount (Rs.)
		Net turnover of purchases (Rs.)	Tax amount (Rs.)	Net turnover of purchases (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
h						
i						
A	Sub-total (Total of a to i)					
j						
k						
l						
m						
n						
o						
p						
q						
r						
B	Sub-total (Total of j to r)					
C	Total (A+B)					
10	Computation of set-off /refund claimed					
	Particulars	As per return		As per audit		Difference in tax amount
		Purchase value	Tax amount	Purchase value	Tax amount	
a)	Within the State purchases of taxable goods from registered / unregistered dealers eligible for set-off/ refund as per box 8 and 9					
b)	Less:- Set-off denial on account of purchases from dealer whose registration certificate is cancelled or composition dealer					
c)	Less: Amount of set-off not admissible u/r 52A					

c1)	Less: Amount of set-off not admissible u/r 52B					
d)	Less: Reduction u/r 53 in the amount of refund /set-off of the purchase price of (Sch. B, C,D & E or Sch. B from 1.7.2017) goods	Capital Asset				
		Other than Capital Assets				
e)	Less: Denial in the amount of refund /set-off under rule 54 of the corresponding purchase price	Capital Asset				
		Other than Capital Assets				
f)	Less:-Within the State purchases of taxable goods from registered dealers under MVAT Act, 2002 and set-off not claimed.	Capital Asset				
		Other than Capital Assets				
g)	Less:- Within the State purchases of capital asset from registered dealer set-off withheld for staggered manner					
h)	Set-off available for this period [a-(b+c+c1+d+e+f+g)]					
i)	Less:- Amount of set-off/refund u/r 79(2) relating to raw materials for use in manufacture of goods eligible for incentives					
j)	Amount of set-off relating to other purchases (h-i)					
k)	Add:- Allowance of set-off reversed	Capital Asset				
		Other than Capital Assets				
l)	Less:- Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above (k)	Capital Assets (with staggered set off)				
		Other than Capital Assets				

m)	Add:- Allowance of set-off not claimed on goods return					
n)	Total set-off admissible for this period					
11	Computation of tax payable					
	Particulars	As per return	As per audit	Difference		
A	Aggregate of refund available for the tax period					
a)	Set-off admissible as per box 10 (n)					
b)	Refund brought forward from previous period					
c)	Amount already paid (As per annexure A)					
d)	Refund if any , as per Schedule I or Schedule III , to be adjusted against the liability as per Schedule IV					
e)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002					
f)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987					
g)	Amount of tax collected at source u/s 31A					
h)	Refund adjustment order amount (As per annexure A)					
i)	Total available refund (a+b+c+d+e+f+g+h)					
B	Total tax payable and adjustment of CST/ET payable against available refund					
a)	Sales tax payable as per box 4(G) + sales tax payable as per box 6+ purchase tax payable as per box 8					
b)	Less :-Sales tax deferred (Tax amount as per box 4(I)(C) + box 6)					
c)	Balance:- Sales tax payable on non-eligible sales (Tax amount as per box 4(II)(F)) and box 8 { (a)- (b)}					
d)	Adjustment of MVAT payable, if any as per Schedule I or Schedule III against refund as per Schedule IV					
e)	Adjustment on account of central sales tax payable as per Schedule VI for this period					
f)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002					
g)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987					
h)	Amount of sales tax collected in excess of the amount of the sales tax payable if any (as per box 5)					
i)	Interest payable					
j)	Late fee payable					
k)	Add: Reversal on account of set-off claimed	Capital Assets				
		Other than Capital Assets				
l)	Reduction u/r 52A,52B, 53 and denial u/r 54 out of above (k)	Capital Assets (with staggered set off)				

		Other than Capital Assets			
m)	Balance: [11A(i)-(11 B(c)+11 B(d)+11 B(e) + 11 B(f) + 11 B(g) + 11B(h)+ 11B(i) +11 B(j)+11B(l)]	Refund			
n)	Balance [11B(c)+11B(d)+11B(e)+11B(f)+11B(g)+ 11B(h) +11B(i)+ 11B(j)+ 11B(l) -11A(i)]	amount payable			
C	Utilization of refund as per box 11 B(m)				
a)	Refund carried forward to subsequent tax period				
b)	Refund carried forward to Form GST TRAN-1 of MGST Act,2017				
c)	Refund claimed [Box (11B(m) - 11C(a)] or [Box (11B(m) - 11C(b)]				
D	Tax payable				
a)	Total amount payable as per box 11B(n)				
12	Details of benefits availed under the package Scheme of Incentives (Details to be given separately for each E.C.)				
	COE No.	Eligibility Period	From	To	Location of the Unit

12A	A calculation of cumulative quantum of benefits (CQB) u/r 78(2)(a)					
	Rate of tax	As per Returns		As per Audit		Difference in CQB amount
		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	
a)						
b)						
c)						
d)						
e)						
f)						
	Sub-total-A					
12B	Calculation of cumulative quantum of benefits (CQB) u/r 78(2)(b)					
	Rate of tax	As per returns		As per audit		Difference in CQB amount
		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	
a)						
b)						
c)						
d)						
e)						
f)						
g)						
	Sub-Total-B					
12C	Total (A+B)					

12D Calculation of deferment benefit u/r 81						
	Particulars	As per returns		As per audit		Difference in deferrable tax amount
		Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	
a)	Amount of MVAT payable					
b)	Amount of CST payable					
c)	Total amount of tax deferred (a+b)					
12-E Status of CQB u/r 78 / Tax deferment u/r 81						
	Particulars	As per return	As per audit	Difference		
a)	Sanctioned monetary ceiling					
b)	Opening balance of the monetary ceiling at the beginning of the period for which this Schedule is filed					
c)	Less: Amount of CQB / tax deferment for the period of this Schedule as per Box 12 C or 12-D (c), as the case may be					
d)	Less: Amount of refund claimed as per rule 79 (2)					
e)	Less:-Benefit of luxury tax claimed for Tourism Incentive Scheme(TIS-99) under Luxury Tax Act, 1987 for this period.					
f)	Closing balance of the monetary ceiling at the end of the period [(b) - (c+d+e)]					
13 Details of benefits availed under the package Scheme of Incentives (Details to be given separately for each E.C.)						
COE No.	Eligibility period	From	To	Location of the Unit		
13A A calculation of cumulative quantum of benefits (CQB) u/r 78(2)(a)						
	Rate of tax	As per returns		As per audit		Difference in CQB amount
		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	
a)						
b)						
c)						
d)						
e)						
f)						
	Sub-total-A					
13B Calculation of cumulative quantum of benefits (CQB) u/r 78(2)(b)						
	Rate of tax	As per returns	As per audit	Difference		

		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	in CQB amount
a)						
b)						
c)						
d)						
e)						
f)						
g)						
	Sub-total-B					
13-C	Total (A+B)					
13-D	Calculation of deferment benefit u/r 81					
	Particulars	As per returns		As per audit		Difference in deferrable tax amount
		Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	
a)	Amount of MVAT payable					
b)	Amount of CST payable					
c)	Total amount of tax deferred (a+b)					
13-E	Status of CQB u/r 78 / Tax deferment u/r 81					
	Particulars	As per return	As per audit	Difference		
a)	Sanctioned monetary ceiling					
b)	Opening balance of the monetary ceiling at the beginning of the period for which this Schedule is filed					
c)	Less: Amount of CQB / tax deferment for the period of this Schedule as per box 13C or 13-D (c), as the case may be					
d)	Less: Amount of refund claimed as per rule 79 (2)					
e)	Less:-Benefit of luxury tax claimed for Tourism Incentive Scheme (TIS-99) under Luxury Tax Act, 1987 for this period.					
f)	Closing balance of the monetary ceiling at the end of the period [(b) - (c+d+e)]					
14	Details of benefits availed under the package Scheme of Incentives (Details to be given separately for each E.C.)					
	COE No.	Eligibility period	From	To	Location of the Unit	
14A	A calculation of cumulative quantum of benefits (CQB) u/r 78(2)(a)					

	Rate of tax	As per returns		As per audit		Difference in CQB amount
		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	
a)						
b)						
c)						
d)						
e)						
f)						
	Sub-Total-A					
14B	Calculation of cumulative quantum of benefits (CQB) u/r 78(2)(b)					
Sr. No.	Rate of tax	As per returns		As per audit		Difference in CQB amount
		Turnover of sales of eligible goods liable to tax	CQB amount	Turnover of sales of eligible goods liable to tax	CQB amount	
a)						
b)						
c)						
d)						
e)						
f)						
g)						
	Sub-Total-B					
14-C	Total (A+B)					
14-D	Calculation of deferment benefit u/r 81					
	Particulars	As per returns		As per audit		Difference in deferrable Tax amount
		Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	
a)	Amount of MVAT payable					
b)	Amount of CST payable					
c)	Total amount of tax deferred (a+b)					
14-E	Status of CQB u/r 78 / Tax deferment u/r 81					
	Particulars	As per return	As per audit	Difference		
a)	Sanctioned monetary ceiling					
b)	Opening balance of the monetary ceiling at the beginning of the period for which this Schedule is filed					

c)	Less: Amount of CQB / tax deferment for the period of this Schedule as per box 14 C or 14 D (c), as the case may be						
d)	Less: Amount of refund claimed as per rule 79 (2)						
e)	Less:-Benefit of luxury tax claimed for Tourism Incentive Scheme (TIS-99) under Luxury Tax Act, 1987 for this period.						
f)	Closing balance of the monetary ceiling at the end of the period [(b) - (c+d+e)]						
15	Details of benefits availed under the Package Scheme of Incentives (Details to be given separately for each E.C.)						
	COE No.	Eligibility period	From	TO	Location of the Unit		
15A	A calculation of cumulative quantum of benefits (CQB) u/r 78(2)(a)						
	Rate of tax	As per returns		As per audit		Difference in CQB amount	
		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)		
a)							
b)							
c)							
d)							
e)							
f)							
	Sub-total-A						
15B	Calculation of cumulative quantum of benefits (CQB) u/r 78(2)(b)						
	Rate of tax	As per returns		As per audit		Difference in CQB amount	
		Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	CQB amount (Rs.)		
a)							
b)							
c)							
d)							
e)							
f)							
g)							
	Sub-Total-B						
15-C	Total (A+B)						
15-D	Calculation of deferment benefit u/r 81						
	Particulars	As per returns		As per audit		Difference in deferrable tax amount	
		Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)	Turnover of sales of eligible goods liable to tax (Rs.)	Tax amount (deferrable) (Rs.)		

a)	Amount of MVAT payable					
b)	Amount of CST payable					
c)	Total amount of tax deferred (a+b)					
15-E	Status of CQB u/r 78 / tax deferment u/r 81					
	Particulars		As per return	As per audit	Difference	
a)	Sanctioned monetary ceiling					
b)	Opening balance of the monetary ceiling at the beginning of the period for which this Schedule is filed					
c)	Less: Amount of CQB / tax deferment for the period of this return as per box 15 C or 15 D (c), as the case may be					
d)	Less: Amount of refund claimed as per rule 79 (2)					
e)	Less:-Benefit of luxury tax claimed for Tourism Incentive Scheme (TIS-99) under Luxury Tax Act, 1987 for this period.					
f)	Closing balance of the monetary ceiling at the end of the period [(b) - (c+d+e)]					

AUDIT REPORT FORM - 704						
PART-2 SCHEDULE-V						
TIN		PERIOD	FROM		TO	
1	Gross turnover of sales for the year					
a)	Aggregate turnover considered under The Maharashtra Goods and Services Tax Act,2017					
2	Computation of net turnover of sales liable to tax					
	Particulars		As per return amount	As per audit amount	Difference amount	
a)	Gross turnover of sales including, taxes as well as turnover of non-sales transactions like value of branch transfer, consignment transfers, job work charges, etc.					
b)	Less:- Turnover of sales (including taxes thereon) including inter-State consignments and branch transfers covered under Schedule III					
c)	Balance: -Turnover of sales including, taxes as well as turnover of non-sales transactions like value of branch transfers/ consignment transfers, job work charges, etc.[(a)-(b)].					

d)	Add:- Value of goods return including reduction of sale price on account of rate difference and discount but not confirmed by buyer.(Net taxable turnover with tax collected separately)										
e)	Less:-Value of goods return within the State for this period excluding taxable turnover with tax										
f)	Less:- Credit note , price on account of rate difference and discount within State for this period excluding taxable turnover with tax.										
g)	Less: - Value of goods return including reduction of sale price on account of rate difference and discount confirmed by buyer. (Net taxable turnover with tax collected separately)										
h)	Less:-Net tax amount (Tax included in sales shown in (c) above)										
i)	Less:- Total value in which tax is not collected separately (Inclusive of tax with gross amount)										
j)	Less:-Value consignment transfers within the State if tax is to be paid by the agent.										
k)	Less:-Sales u/s 8 (1) i.e. Inter-State sales including central sales tax, sales in the course of imports, exports and value of branch transfers/ consignment transfers outside the State										
l)	Less:-Sales of tax-free goods specified in Schedule "A"										
m)	Less:-Sales of taxable goods fully exempted u/s 41 and u/s 8 other than sales under section 8(1) and covered in box 2(k)										
n)	Less:- Labour job/labour work charges										
o)	Less:-Other allowable deductions										
p)	Less:- Deduction u/s 3(2)										
q)	Balance:- Net turnover of sales liable to tax [(c+d)-(e+f+g+h+i+j+k+l+m+n+o+p)]										
3	Computation of sales tax collected separately under the MVAT Act										
	LESS										
	Value of goods return including reduction of sale price on account of rate difference and discount										
	Sch. Entry No.	Rate of tax	As per returns			As per audit			Difference in tax amount		
			Additional sales tax (Rs.)	Sales turnover (Rs.)	Quantity sold (Lits.)	Tax amt. (Rs.)	Additional sales tax (Rs.)	Sales turnover (Rs.)		Quantity sold (Lits.)	Tax amt. (Rs.)
a	Sch. D goods returned from 1.7.2017 Sch. 'B' goods (Inter oil Co. sales of notified motor Sprits)										
b	D5(a)(i)/ B5(a)(i)										

x	Others									
G	Sub-total (Total of u to x)									
H	Total (E+F+G)									
I	Grand total (D - H)									
4	Sales tax collected in excess of the amount tax payable				Amount as per return	Amount as per audit	Difference amount			
5	Computation of sales tax payable in respect of sales effected inclusive of tax under the MVAT Act LESS Value of goods return including reduction of sale price on account of rate difference and discount									
	Rate of tax	As per returns			As per audit		Difference in tax			
		Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)	Turnover of sales liable to tax (Rs.)	Tax amount (Rs.)					
a										
b										
c										
d										
e										
f										
g										
A	Sub-total (Total of a to g)									
h										
i										
j										
k										
l										
m										
n										
B	Sub-total (Total of h to n)									
C	Total (A-B)									
6	Computation of purchases eligible for set-off									
	Particulars				As per return	As per audit	Difference amount			
a)	Total turnover of purchases including taxes, value of branch transfers / consignment transfers received and job work charges									
b)	Less:- Turnover of purchases covered under Schedule III									
c)	Balance turnover of purchases (a-b)									
d)	Less:-Value of goods return, reduction of purchase price for period excluding within the State taxable turnover with tax paid separately.									

e)	Less: - Reduction of purchase price on account of rate difference and discount for period excluding within the State taxable turnover with tax paid separately.					
f)	Less:-Imports (Direct imports)					
g)	Less:-Imports (High seas purchases)					
h)	Less:- Inter-State purchases of taxable goods against certificate in Form 'H'					
i)	Less:-Within the State purchases of taxable goods against certificate in Form 'H'					
j)	Less:-Inter-State purchases (Excluding purchases against any certificate and declaration in form C,H,F,I)					
k)	Less:-Inter-State branch / consignment transfers received					
l)	Less:- Inter-State purchases of taxable goods against declaration in Form 'C'					
m)	Less:- Within the State purchases of taxable goods against declaration in Form 'C'					
n)	Less:- Within the State branch transfers /consignment transfers received where tax is to be paid by an agent					
o)	Less:-Within the State purchases of taxable goods from un-registered dealers					
p)	Less:-Inter-State purchases of taxable goods against declaration in Form 'I'					
q)	Less:-Within the State purchases of taxable goods which are fully exempted from tax u/s 41 and u/s 8 but not covered under section 8(1)					
r)	Less:-Within the State purchases of tax-free goods specified in Schedule "A"					
s)	Less:- Within the State labour job/ labour charges paid					
t)	Less:- Within the State other allowable deductions, if any					
u)	Less:-Within the State purchases of taxable goods from registered dealers where tax is not collected separately (Inclusive of tax)					
v)	Less:- Within the State purchases of taxable goods purchase from composition dealer u/s 42(1), (2)					
w)	Less:- Deduction under Section 3(2)					
x)	Balance:Within the State purchases of taxable goods from registered dealers eligible for set-off. [c-(d+e+f+g+h+i+j+k+l+m+n+o+p+q+r+s+t+u+v+w)]					
7	Computation of purchase tax payable on the purchases effected during this period					
	Rate of tax	As per returns		As per audit		Difference in tax
		Turnover of purchases liable to tax (Rs.)	Tax amount (Rs.)	Turnover of purchases liable to tax (Rs.)	Tax amount (Rs.)	
a)						
b)						

c)						
d)						
e)						
f)						
g)						
h)						
Total						
8	Tax rate wise breakup of within State purchases from registered dealers eligible for set-off as per box 6(x) LESS Value of goods return including reduction of sale price on account of rate difference and discount					
	Rate of tax	As per returns		As per audit		Difference in tax
		Net turnover of purchases (Rs.)	Tax amount (Rs.)	Net turnover of purchases (Rs.)	Tax amount (Rs.)	
a						
b						
c						
d						
e						
f						
g						
h						
i						
A	Sub-total (Total of a to i)					
j						
k						
l						
m						
n						
o						
p						
q						
r						
B	Sub-total (Total of j to r)					
C	Total (A-B)					
9	Computation of set-off claimed					
	Particulars	As per return		As per audit		Difference in tax amount
		Purchase value (Rs.)	Tax amt. (Rs.)	Purchase value (Rs.)	Tax amt. (Rs.)	
a)	Within the State purchases of taxable goods from registered/ unregistered dealer eligible for set-off as per box 7 and 8					

b)	Less:- Set-off denial on account of purchases from dealer whose registration certificate is cancelled or composition dealer						
c)	Less: Amount of set-off not admissible u/r 52A						
c1)	Less: Amount of set-off not admissible u/r 52B						
d)	Less: Reduction u/r 53 in the amount of set-off of the corresponding purchase price of (Sch. B, C, D & E or Sch. B from 1.7.2017) goods	Capital Assets					
		Other than Capital Assets					
e)	Less: Denial in the amount of set-off u/r 54 of the corresponding purchase price	Capital Assets					
		Other than Capital Assets					
f)	Less:- Within the State purchases of taxable goods from registered dealers under MVAT Act, 2002 and set-off not claimed.	Capital Assets					
		Other than Capital Assets					
g)	Less:- Within the State purchases of capital asset from registered dealer having set-off withheld for staggered manner						
h)	Set-off available for the period of this return [a-(b+c+c1+d+e+f+g)]						
i)	Add:- Allowance of set-off reversed	Capital Assets					
		Other than Capital Assets					
j)	Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above i	Capital Asset (with staggered set off)					
		Other than Capital Assets					
k)	Add:- Allowance of set-off not claimed on goods return						
l)	Total set-off admissible for the period						
10	Computation of tax payable						

	Particulars	As per return amount	As per audit amount	Difference amount
A	Aggregate of refund available for the period covered under this Schedule			
a)	Set-off admissible as per box 9 (l)			
b)	Refund brought forward from previous period			
c)	Amount already paid (As per annexure A)			
d)	Refund if any , as per Schedule III, to be adjusted against the liability as per Schedule V			
e)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002			
f)	Adjustment of entry tax paid under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987			
g)	Amount of tax collected at source u/s 31A			
h)	Refund adjustment order amount (As per annexure A)			
i)	Total available refund (a+b+c+d+e+f+g+h)			
B	Total tax payable and adjustment of CST/ET payable against available refund			
a)	Sales tax payable as per box 3 + sales tax payable as per box 5 + purchase tax payable as per box 7			
b)	Adjustment on account of MVAT payable, if any as per Schedule III against the refund as per Schedule V.			
c)	Adjustment on account of central sales tax payable as per Schedule VI for this period			
d)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002			
e)	Adjustment on account of entry tax payable under Maharashtra Tax on Entry of Motor Vehicle into Local Areas Act, 1987			
f)	Amount of tax collected in excess of the amount of sales tax payable if any (as per box 4)			
g)	Interest payable			
h)	Late fee payable			
i)	Add: Reversal on account of set-off claimed	Capital Assets		
		Other than Capital Assets		
j)	Reduction u/r 52A, 52B, 53 and denial u/r 54 out of above (i)	Capital Assets (with staggered set off)		
		Other than Capital Assets		
k)	Balance: Refund =[10A(i)-(10B(a)+10B(b)+10B(c)+10B(d)+ 10B(e)+ 10B(f)+ 10B(g) +10 B(h)+ 10 B(j))]			
l)	Balance Amount payable=[10B(a)+10B(b)+10B(c)+10B(d)+ 10B(e)+ 10B(f)+ 10B(g)+ 10 B(h)+ 10B(j)-10A(i)]			
C	Utilisation of refund as per box 10B(k)			
a)	Refund carried forward to subsequent tax period			
b)	Refund carried forward to Form GST TRAN-1of MGST Act,2017			

c)	Refundclaimed (Box 10 B(k)- Box 10C(a)) or (Box 10 B(k)- Box 10C(b))			
D	Tax payable			
a)	Total amount payable as per box 10B(l)			

AUDIT REPORT FORM - 704					
PART- 2 SCHEDULE- VI					
TIN	PERIOD	FROM		TO	
1	Gross turnover of sales for the year				
a)	Aggregate turnover considered under The Maharashtra Goods and Services Tax Act,2017				
2	Computation of tax liability under CST Act.				
	Particulars	As per returns	As per audit	Difference	
I	Gross turnover of sales				
I-A	Less:-Turnover of sales within the State				
I-B	Less:-Turnover of sales of goods outside the State				
I-C	Less:-Value (inclusive of sales tax) of goods return u/s 8A(1)(b)				
I-D	Less:- Credit note , price on account of rate difference and discount				
I-E	Less:- Sales of the goods in the course of export out of India (Direct export)				
I-F	Less:- Sales of the goods in the course of export out of India (Export against Form-H)				
I-G	Less:-Sales of the goods in the course of import into India				
I-H	Less:- Value of goods transferred u/s 6A (1) of Central Sales Tax Act, 1956				
I-I	Less:- Turnover of Inter-State sales u/s 6(3) of Central Sales Tax Act ,1956.				
I-J	Less:- Turnover of sales of goods fully exempted from tax under section 8(5) read with 8(4) of MVAT ACT, 2002				
II	Balance :- Inter-State sales on which tax is leviable in Maharashtra State (I- IA-IB-IC-ID-IE-IF-IG-IH-II-IJ)				
II-A	Less:-Cost of freight , delivery or installation , if separately charged				
II-B	Less:-Cost of labour, if separately charged				
II-C	Less:-Turnover of Inter-State sales on which no tax is payable				
II-D	Less:-Turnover of Inter-State sales u/s 6(2)				
II-E	Less:-Turnover of Inter-State sales u/s 8(6)				
III	Balance :-Total taxable Inter-State sales (II- IIA-IIB-IIC-IID-II-E)				

	(D)	Sub-total (Total a to f)								
	g									
	h									
	i									
	j									
	j									
	l									
	(E)	Sub-total (Total g to l)								
	(F)	Total ((D)-(E))								
C. Sales taxable U/s 8 (1) & 8 (2) {Inclusive of tax}										
Sr. No.			As per returns			As per audit				
	Rate of tax	Additional sales tax (per litre) (applicable to motor spirit) (Rs.)	Sales turnover (Rs.)	Quantity sold (Litres)	Tax Amt. (Rs.)	Additional sales tax(per litre) (applicable to motor spirit) (Rs.)	Sales turnover (Rs.)	Quantity sold (Litres)	Tax Amt. (Rs.)	Difference in tax amount
a										
b										
c										
d										
e										
f										
	(G)	Sub-total (Total a to f)								
	g									
	h									
	i									
	j									
	k									
	l									
	(H)	Sub-total (Total g to l)								

(I)	Total ((G)-(H))									
D. Sales taxable u/s 8 (5)										
Sr. No.	Rate of tax	As per returns		As per audit		Difference in tax amount				
		Sales turnover (Rs.)	Tax amount (Rs.)	Sales turnover (Rs.)	Tax amount (Rs.)					
a										
b										
c										
d										
e										
f										
(J)	Sub-total (Total a to f)									
g										
h										
i										
j										
k										
l										
(K)	Sub-total (Total g to l)									
(L)	Total ((J)-(K))									
Particulars					As per returns	As per audit	Difference			
3	Tax collected in excess of the tax payable 2III B – (2IVA+2IVB+2IVD)									
4	Total amount of central sales tax payable (2IVA+2IVB+2IVC+2IVD)									
5	Amount deferred (out of box (4)) (under Package Scheme of Incentives) if any									
6	Balance amount payable (box (4)- box (5))									
7	(a) Add:- Interest payable									
	(b) Add:- Amount payable against excess collection if any, as per box-3									
	(c) Add:-Late fee payable									
8	Total amount payable (box (6)+ box (7))									
9	Deduct									
a	Refund brought forward from previous period									
b	MVAT refund to be adjusted against the central sales tax liability.									
c	Amount already paid (if any) (As per annexure B)									

d	Refund adjustment order amount (As per annexure B)			
10	Balance amount refundable [(9(a)+9(b)+9(c)+9(d))-box8]			
a	Refund carried forward to subsequent tax period			
b	Refund carried forward to Form GST TRAN-1 of MGST Act,2017			
c	Refund claimed amount (Box10- Box10(a))or (Box10- Box10 (b)			
11	Balance amount payable (Box 8- (9(a)+9(b)+9(c)+9(d))			

Annexure-A								
TIN			Period			To		
Details of the amount paid along with returns and or challan corresponding to Schedule I/II/III/IV/V under MVAT Act, 2002.								
Sr. No.	Period		Original return due date of Payment	Type of return (Original or revised)	Amount of tax paid	Date of payment	Amount of interest on delayed payment	Amount of interest paid
	From	To						
1								
2								
3								
n								
Total of remaining payments								
Total								
Details of refund adjustment order								
Sr. No.	RAO No.		Amount adjusted (Rs.)		Date of RAO			
1								
2								
n								
Total of remaining RAOs								
Total								

Annexure-B								
TIN			Period			To		
Details of the amount paid along with returns and or challan corresponding to Schedule VI for CST Act,1956								
Sr. No.	Period		Original return due date of payment	Type of return (Original or revised)	Amount of tax paid	Date of payment	Amount of interest on delayed payment	Amount of interest paid
	From	To						
1								
2								
3								
n								
Total of remaining payments								
Total								

Details of refund adjustment order			
Sr. No.	RAO No.	Amount adjusted (Rs.)	Date of RAO
1			
2			
3			
n			
Total of Remaining RAOs			
Total			

Annexure-C(N)					
TIN	Period	From	To		
DETAILS OF TAX DEDUCTED AT SOURCE (TDS) CERTIFICATE RECEIVED					
Sr. No	Name and address of the employer deducting the Tax	TIN of the employer, if any Or PAN/TAN	TDS certificate No., if any	Date of certificate	Amount of TDS as per certificate
Gross amount					
1					
2					
3					
n					

Annexure-D(N)									
TIN	Period	From	To						
DETAILS OF TAX DEDUCTED AT SOURCE (TDS) CERTIFICATE ISSUED									
Sr. No	Name of the dealer	TIN or PAN/ TAN	TDS certificate no., if any	Date of certificate	Turnover on which TDS made	Amount of Tax deducted to be deducted	Amount of Tax deducted	Interest payable, if any	Amount Paid
Gross amount									
1									
2									
3									
n									

Annexure-D1						
TIN	Period	From	To			
DETAILS OF TAX COLLECTED AT SOURCE (TCS) CERTIFICATE RECEIVED						
Sr. No	Name and address of the employer collecting the Tax	TIN of the employer, if any or PAN/TAN	TCS certificate No., if any	Date of certificate	Turnover on which TCS made	Amount of TCS as per certificate
Gross amount						
1						
2						
3						

n						
---	--	--	--	--	--	--

Annexure-E						
TIN			Period		To	
Computation of set-off claim on the basis of tax paid purchases						
SECTION-1:-Total tax paid and URD purchases effected from the local seller during the period under audit (including capital assets)						
Sr. No	Particulars/ tax Rate (%)	Quantity (in case of petroleum products) in Litres	Net purchase value	Tax amount	Total paid or payable	Gross total (d+e)
a	b	c	d	e	f	g
1						
2						
3						
4						
5	Purchase tax payable					
	Total					
SECTION-2:-Details of tax paid purchases on which set-off is not admissible U/R 54 (Out of Section-1)						
Sr. No	Sub rule under which the set-off is not admissible	Particulars	Net purchase value	Tax amount		Gross total (d+e)
a	b	c	d	e		f
1	54 (a)	Passenger vehicles & parts				
2	54 (b)	Motor spirit				
3	54 (c)	Crude oil used for refining				
4	54 (d)	Dealer principally engaged in job work				
5	54 (e)	Purchases by PSI dealer				
6	54 (f)	Intangible goods [Not eligible]				
7	54 (g)	Works contract results in immovable property other than plant and machinery				
8	54 (h)	Erection of immovable property other than plant and machinery				
9	54 (i)	Liquor dealer opting for composition				

10	54 (j)	Purchases by mandap keeper under composition			
11	54 (k)	Purchase of capital assets by hotelier which do not pertain to Service of food			
12		Purchases of the taxable goods from registered dealers on which set-off is not claimed			
	Total				

SECTION-3:-Details of tax paid purchases of capital assets on which full set-off is available (Out of Section-1)

Sr. No	Tax rate (%)	Net purchase value	Tax amount	Gross total (c+d)
a	b	c	d	e
1				
2				
3				
	Total			

SECTION-4:-Details of tax paid purchases on which set-off is admissible after reduction under rule 53.

Sr. No	Sub Rule under which the set-off is Reduced	Particulars	Net purchases value	Tax	Total (d+e)	Reduction	Tax amount eligible for set-off (e-g)
a	b	c	d	e	f	g	h
1	53(1)	Fuel					
1A	53(1A)	Natural gas					
2	53(2)	Tax free goods					
3	53(3)(a)	Branch transfer					
3A	53(3)(b)	Branch transfer (Schedule D goods or from 1.7.2017 Sch. B goods)					
4	53(4)	WC composition					
5	53(5)(a)(b)(c)	Business discontinued, registration cancelled, opts for the composition scheme provided under the Goods and Services Tax Act					
6	53(6)(a)	Restaurant Not corresponding purchase					

7	53(6)(b)	Sales less than 50 % of gross receipts				
8	53(7)	Liquor MRP				
9	53(7A)	Office equipment, furniture or fixtures				
10	53(7B)	Generation, transmission or distribution of electricity				
11	53(10)	Processing of textiles				
	Total					

SECTION-5:-Details of total tax paid purchases effected from registered dealers on which set-off is calculated and allowed as per rule 52, 52A, 52B,53(11) and 55B

Sr. No	Particulars/ tax rate (%)	Net purchase value	Tax amount	Gross total (c+d)
a	b	c	d	e
1				
2				
3				
4	Set-off u/r 52A			
5	Set-off u/r 52B			
6	Set-off u/r 53 (11)			
7	Set-off u/r 55B			
	Total			

SECTION-6:-Amount of total set-off available to dealer

Sr. No	Particulars	Amount of set-off claimed by the dealer in return	Set-off determined by auditor	Difference (d-c)
a	b	c	d	e
1	Gross input tax			
2	Setoff not admissible			
3	Reduction in set-off			
4	Balance available set-off			
Reasons for excess or short claim set-off:-				

Annexure-F(N)

TIN	Period		
Other information.			
As per profit & loss a/c			
Sr. No	Particulars	Current Year	Previous Year
1	Opening stock of raw material (in Maharashtra) Rs.		
2	Opening stock of WIP (in Maharashtra) Rs.		

3	Opening stock of finished goods (in Maharashtra) Rs.		
4	Opening stock of packing material (in Maharashtra) Rs.		
5	Opening stock of stores & spares (in Maharashtra) Rs.		
6	Closing stock of raw material (in Maharashtra) Rs.		
7	Closing stock of WIP (in Maharashtra) Rs.		
8	Closing stock of finished goods (in Maharashtra) Rs.		
9	Closing stock of packing material (in Maharashtra) Rs.		
10	Closing stock of stores & spares (in Maharashtra) Rs.		
11	Sale of fixed assets Rs.		
12	Gross receipt as defined in MVAT Rule 53(6). Rs.		
13	Turnover of sales as per profit And loss account		
14	Turnover of purchases as per profit and loss account		
15	Total of non-sales income		
16	Out of Maharashtra purchases which are capitalized		
17. Information to be furnished in relation to credits claimed in Form GST TRAN-1			
a)	Amount of transition ITC 2 claimed in Table 5(c) of Form GST TRAN-1of MGST ACT,2017		
b)	Total VAT credit unavailed under existing law (admissible as ITC of State tax)- claimed in table 6(b) of Form GST TRAN-1of of MGST Act,2017		
c)	Total entry tax credit unavailed under existing law (admissible as ITC of State tax)- claimed in Table 6(b) of Form GST TRAN-1 of MGST Act,2017		
d)	Total input tax credit admissible as SGST- claimed in Table 7(b) of Form GST TRAN-1 of MGST Act,2017		

Annexure-G (N)

TIN		Period	From	To
Details of declarations or certificates received and not received under CST Act, 1956				

1	2	3	4	5	6	7
1						
2						
3						
4						
5	Remaining transaction total where tax is paid separately not covered above					
6	Purchases from non TIN holders					
7	Gross purchases where tax is not paid separately					
8	Gross total					
* Net taxable amount means – Purchases amount on which tax is charged separately.						
* Gross amount means – Total value of purchases from suppliers including, VAT/CST, insurance, freight, any other charges etc. shown separately in invoices.						

Annexure-H(N)

Determination of gross turnover of sales and purchases along with reconciliation with profit and loss account, Trial balance/ sales and purchase register.

RAJIV JALOTA,
Commissioner of Sales Tax,
Maharashtra State, Mumbai.